COURT - I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 113 OF 2017

Dated: 31st May, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

Orange Mamatkheda Wind Pvt. Ltd.

...Appellant(s)

Vs.

Madhya Pradesh Electricity Regulatory Commission & Anr.Respondent(s)

Counsel for the Appellant(s) : Mr. Parinay S. Shah

Ms. Mandakini Ghosh Ms. Ritika Singhal Mr. Saransh Shaw

Counsel for the Respondent(s) : Mr. Rishabh Donnel Singh

Mr. Aashish Anand Bernad

Mr. Paramhans

MR. Purushaindra Kumar

Mr. Nitin Gaur

Mr. Varun Mohan for R.2

<u>ORDER</u>

Admit. Issue notice. Mr. Nitin Gaur, takes notice on behalf of Respondent No.2. Notice be issued to the other respondent returnable on 20.07.2017. Dasti, in addition, is permitted.

List the matter on <u>20.07.2017</u>. In the meantime, learned counsel for the respondents may file reply on or before 30.06.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 14.07.2017 after serving copy on the other side.

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai) Chairperson